Revenue from Formula One Race

1082. SHRI R.C. SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that Formula One Race has started in India in October, 2011;
 - (b) if so, whether it is an annual event or a one-time event;
- (c) if it is an annual event, whether Government of India would get any revenue from the above event; and
- (d) if so, the amount that it has got through 2011 race and the expected revenue from 2012 onwards?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) Yes, Sir.

- (b) The Federation of Motor Sports Clubs of India has informed that they plan to make it an annual event.
- (c) and (d) The Government granted permission for holding the event at no cost to Government, subject to following conditions :
 - (i) All requisite approvals for the use of the venue for the holding of the event.
 - (ii) Approval of the State Government for holding of the event.
 - (iii) Clearance from the Ministry of External Affairs.
 - (iv) Approval of the Ministry of Home Affairs from security angle for the participation of foreign teams and other foreign participants.
 - (v) Compliance with applicable regulations governing imports, including payment of custom duty.
 - (vi) Requisite approvals for all foreign exchang remittances related to the event and compliance of all requirements under Foreign Exchange Management Act, 1999.
 - (vii) No advertisement or promotion of Tobacco and liquor in the tournament.
 - (viii) No claim for customs duty or tax exemption or any other exemption as a sporting event.
 - (ix) No foreign participant associated to or connected with the event to visit any restricted or prohibited area in India without prior approval of Government of India.
 - (x) Fulfilment of commitments made in respect of sports promotion, including annual contribution of Rs. 10.00 crores (Rupees ten crores) per annum to

National Sports Development Fund for the entire duration of the agreement i.e., upto 2015, extendable by another five years. The contribution for 2010 and 2011 to be made upfront.

- All other clearances concerning the event, including necessary permission, clearances/approval from FMSCI, FIA and FOA.
- That no foreigner will be permitted to visit any restricted/prohibited area in India without prior permission of the Government.

Department of Revenue, Ministry of Finance has informed that the Government would collect the tax revenue since no specific income-tax exemption has been granted to organizers of the Formula One Car Race recently held for the first time in Greater Noida (UP). Also, no Customs Duty exemption was given to the organizers. Taking into account the sensitivity of the items, facility of on-site examination of goods by the Customs Officers was extended on payment of merchant overtime fee. The goods were escorted by Customs Officers to the site of examination.

Rejection of Indian Olympic Association demand

1083. SHRI D. RAJA:

SHRI R.C. SINGH:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- whether it is a fact that the International Olympic Committee (IOC) has rejected the demand of the Indian Olympic Association as well as the activist groups in UK to terminate Dow Chemicals sponsorship of the 2012 London Olympics; and
 - if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) and (b) Indian Olympic Association and other organizations within the country and abroad have urged the International Olympic Committee to remove Dow Chemicals from the sponsorship of London Olympics as the association of Dow Chemicals militates against the fundamental ethical principles of Olympic Committee. IOA has informed that the International Olympic Committee has not accepted the demand for terminating Dow Chemicals sponsorship of the 2012 London Olympics stating that Dow Chemicals did not have any ownership stake in Union Carbide until 16 years after the accident and 12 years after the US \$ 470 million compensation agreement was approved by the Supreme Court of India. IOC further stated in their reply that they only enter into partnerships with organizations they believe work in accordance with the values of Olympic Movement.

The Ministry took up the matter directly with IOC urging them to go beyond lesser considerations, and in the larger interests of the ideals of human rights, compassion and solidarity, cancel the sponsorship of DOW Chemicals for the London